

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1892**  
TO BE ANSWERED ON FRIDAY 21<sup>ST</sup> DECEMBER, 2018

“BUDGET DIVISION”

No.1892

SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:

Will the Minister of FINANCE be pleased to state:-

- a. the details of work performed by Budget Division of his Ministry;
- b. the number of Sections in which this division has been divided along with the details of works performed by these Sections; and
- c. the funds allocated by the Government to Budget Division to perform its duties?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI P RADHAKRISHNAN )

<b>Point</b>	<b>Reply</b>
(a) &(b)	The Budget Division is responsible for preparation of the Union Budget, Supplementary Grants and Excess Demands for Grants of the Central Government and the Annual Budget of the States under the President’s Rule and their submission to Parliament. The Budget Division is divided into 13 Sections. The Section wise details of work performed by the Division is annexed.
(c)	Funds allocated by the Government to Budget Division to prepare Budget duties during the F.Y. 2018-19 is Rs. 2.05 crore.

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**Section wise details of Work performed by Budget Division**

**(1) Ways & Means**

Resources and Ways and Means of Central Government, Market Loans by Central Government, Treasury Bills and Deficit financing, Market Stabilization Scheme, Cash Management, Receipt Budget Coordination, Administration of Bonds issued by the Government of India (viz. Savings Bonds/ Relief Bonds etc.), Repayment of Debt, Interest Payments, Sovereign Gold Bond, Handling budget related work of Demands for Grants.

**(2) Budget Administration**

Internal Administration of Budget Division, Nomination for domestic and foreign training, Sundaramoorti Committee work, Budget Press, Administration of National Savings Institute and Public Debt Management Cell, Handling budget related work of Demands for Grants.

**(3) Report and Coordination**

Administration of the C&AG (Duties, Powers and Conditions of Service) Act- 1971, Proposals for Entrustment/re-entrustment of audit of Non-Government Bodies and Authorities to the C&AG of India under Section 20(1) of the C&AG's (DPC) Act- 1971, Processing Audit reports of the C&AG of India relating to the Accounts of the Union Government and laying them in both houses of Parliament in pursuance of Article 151 of the Constitution of India after obtaining approval of the President of India, Co-ordination work on PAC and other Parliamentary Committee Reports that directly and exclusively concern the Budget Division, Co-ordination of Parliament Issues, Intra-division Coordination Matters Miscellaneous Reports of the Budget Division, Preparation and laying of the Annual Report of the Ministry of Finance in Parliament, Security and other arrangements related to presentation of Central Budget, Handling budget related work of Demands for Grants, Grievance redressal and RTI matters. Budget Statistics Compilation and analysis, MIS concerning expenditure and receipt, Monitoring and analysis of expenditure and receipt trends, MIS Report compilation for internal assessment by Budget Division, Computerization of budget work, including work relating to NTR (other than those handled by PDMC)

**Legislations :** The Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 (56 of 1971)

#### **(4) State**

Release of States' share of Central Taxes and duties to State Governments, Work relating to the Constitution of the Finance Commission and processing of its reports, Matters relating to financial provisions of various States' Reorganisation Acts Monitoring and review of repayment of Central loans and payment of interest by State Governments, Common pool of resources for North Eastern Region, Handling budget related work of Demands for Grants, Processing and presentation of Budget and Supplementary Demands for Grants to Parliament in respect of States under President's Rule, Non-Tax Revenue of the Central Government-finalization and compilation of estimates thereof, incorporation of estimates in respect of States' share of Tax Revenue in Revenue Receipt of the Central Government in the Budget Documents, Issues concerning CPSUs , Direct Benefit Transfer.

**Legislations :** The Finance Commission (Miscellaneous Provisions) Act, 1951 (33 of 1951)

#### **(5) Planning & Allocation**

Issues concerning Central Sector and Centrally Sponsored Schemes, Issues concerning NITI Aayog, Gross Budgetary Allocation, Outcome Budget, SC/ ST/ NER Allocation, Externally Aided Projects, Handling budget related work of Demands for Grant.

#### **(6) National Savings**

Policy and administration of all Government Small Savings Schemes like namely Post Office Savings Account, Post Office Recurring Deposit Account, Post Office Time Deposit Accounts, Post Office Monthly Income Account, National Savings Scheme, Indira Vikas Patra, National Savings Certificate, Public Provident Fund Scheme, Senior Citizens Savings Scheme, Sukanya Samridhi Account Scheme and new schemes introduced from time to time, framed under Government Savings Bank Act, 1873, Government Savings Certificates Act, 1959 and Provident Fund Act, 1968; Administration of Government Securities Act, 2006 and regulations framed thereunder through Reserve Bank of India, Computerization of National Small Savings Fund (NSSF) processes.

**Legislations :**The Government Savings Bank Act, 1873 ( 5 of 1873), The Government Securities Act- 2006, The Government Savings Certificates Act, 1959 (46 of 1959), The Public Provident Fund Act, 1968 (23 of 1968), The Additional Emoluments (Compulsory Deposit) Act, 1974 (37 of 1974).

#### **(7) Public Debt Management Cell**

Plan borrowings of GoI, including market borrowings, other domestic borrowing activities of GoI through specific products, including Sovereign Gold Bond issuance, Manage Central Government liabilities, including Internal Debt, Guarantee proposals and contingent Liabilities, and National Small Saving Fund,

Monitor cash balances of the Government, improve cash forecasting and promote efficient cash management practices, Foster a liquid and efficient market for Government securities, Analyze and advise concerned Divisions of DEA on the proposals of External borrowing as regards cost, tenure, currency, hedging requirements, etc. and monitor development in foreign exchange markets, Develop an Integrated Debt Database system (IDMS) as a Centralized data base for all liabilities of GoI, on a near real time basis, Advise on matters related to Investment, Capital Market operations, Guarantee proposals, administration of interest rates on Small savings, and various loans and advances given by GoI, Undertake requisite market interface with various stakeholders, including Government departments, Central Bank, investors, primary dealers, financial market regulators, market participants, etc. to carry out assigned functions efficiently, Undertake such research work, including those relating to new products development, market development, risk management, debt sustainability assessment, and other debt management functions, as and when required by Ministry of Finance, Undertake requisite preparatory work for PDMA. **Legislation:** Government Securities Act, 2006

#### **(8) Demand**

Issuing the Budget Circular, Maintaining the list of Demands as per the Allocation of Business Rules, Maintaining the format of the Demands for Grants and its accompanying annexures as per the recommendations of the Estimates Committee/Public Accounts Committee, Opening of new subheads, detailed heads and object heads of accounts in Detailed Demands for Grants, Coordinate the work of compilation of Demands for Grants of all the Ministries/Departments, Presentation of all the Budget documents in Parliament and the legislative work relating to preparation of Vote on Account and main Appropriation Bills, Gender Budgeting, Handling budget related work of Demands for Grants, Social Welfare Sector Ministries and Departments, Financial policy in regarding to the utilization of the proceeds of disinvestment channelized into the National Investment Fund, Printing and distribution of budget documents.

**Legislations :** Appropriation Act

#### **(9) FRBM**

Administration of Fiscal Responsibility and Budget Management Act (FRBM), 2003 and the Rules framed there under, Work relating to preparation and presentation of FRBM Report, Preparation of Medium Term Expenditure Framework (MTEF) Statement for presentation in Parliament, Preparation of Statements on quarterly review of the trends in receipts and expenditure in relation to the budget, Preparation of Disclosure Statements such as Asset Register, Tax Revenue Raised but not Realised and Arrears of Non-Tax Revenue, Handling budget related work of Demands for Grants.

**Legislations :** Fiscal Responsibility and Budget Management Act, 2003

## **(10) Supplementary Demand**

Presentation of Supplementary Demands for Grants, Presentation of Demands for Excess Grants, Financial Sector related issues concerning schemes dealing with Central Government Guarantees, Administration of the Contingency Fund of India Act and Rules, Administration of various Cesses, Fresh Government Guarantees, guarantee fee recovery and Contingent Liability Management, Handling budget related work of Demands for Grants.

**Legislations:** Contingency Fund of India Act, 1950

## **(11) Public Debt**

Fixation of Interest rate of GPF and similar Funds including Special Deposit Scheme, Employees Provident Fund (EPF), Coal Mines Provident Fund (CMPF), National Defence Fund etc., Fixation of interest rates of loans and advances sanctioned by Central Government to States/Union Territory Governments, Public Sector Enterprises etc. (ii) Rate of interest to be charged on advances to Government servants for purchase of conveyance, and (iii) Advances to Government servants – Rate of interest on House Building Advance etc., Recovery of Principal and Interest on all Government loans, Recoveries of Loans and Advances, including from Public Sector Units/ Financial Institutions but excluding repayment from States; and Interest Receipts, Handling budget related work of Demands for Grants.

**Legislations:** Public Debt Act, 1944 ,The Charitable Endowments Act, 1890 (6 of 1890)

## **(12) Accounts**

Dealing with all issues relating to the Accounting of Government transactions of Ministries/Departments arising out of various Constitutional provisions and Acts of Parliament; Accounting classification and procedures including Reforms in Budget and Accounts; Vetting of Accounting Procedure and operation of approved funds in respect of external assistance (in cash or in kind) drawn up by Controller of Aid Accounts and Audit before obtaining concurrence of C&AG, Administering Public Accounts including National Investment Fund, National defence fund (other than fixing interest rates), etc., Collection and transfer of Cesses to corresponding fund, Non-debt Capital Receipts/Disinvestment Receipts, GFR and DFPR related issues, Handling budget related work of Demands for Grants.

## **(13) Budget Press**

Printing of Budget documents including Detailed Demands for Grants of the Ministry of Finance and Supplementary Demands for Grants.

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